

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 115
IA No. 1471/ND/2021
(IB)-155/ND/2021

IN THE MATTER OF:

M/s Kamla Enterprises	...	Applicant/Petitioner
Vs		
M/s Shivswati Enterprises Pvt. Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kartik Rai, Ms. Disha Singh, Advs.

ORDER

IA No. 1471/ND/2021:

Application filed by the Operational Creditor. The order dated 24.03.2021 is complied. Application is allowed and disposed of.

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List for further consideration on 18.05.2021.

Sd/-
(SUMITA PURKAYASTHA)
MEMBER (T)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (J)

